

Notification No. S.R.O. 746, dated the 31st March, 1956, making certain further amendment to the Tea Rules, 1954. [Placed in Library. See No. S—133/56.]

HALF YEARLY REPORT ON ACTIVITIES OF COIR BOARD AND WORKING OF COIR INDUSTRY ACT

Shri T. T. Krishnamachari : I beg to lay on the Table, under sub-section (1) of Section 19 of the Coir Industry Act, 1953, a copy of the Half Yearly Report on the activities of the Coir Board and the working of the Coir Industry Act for the period ending 30th September, 1955. [Placed in Library. See No. S—134/56.]

AGREEMENT BETWEEN INDIA AND U.K. ON AVOIDANCE OF DOUBLE TAXATION

The Minister of Finance (Shri C. D. Deshmukh) : I beg to lay on the Table a copy of the Agreement between the Government of India and the Government of the United Kingdom for the avoidance of double taxation and the prevention of fiscal evasion with respect to duties on the estates of deceased persons, in pursuance of an assurance given in reply to a supplementary question in Starred Question No. 711 on the 15th March, 1956. [Placed in Library. See No. S—135/56.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTIETH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda) : I beg to present the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

BUSINESS ADVISORY COMMITTEE

THIRTY-SECOND REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha) : I beg to move :

"That this House agrees with the Thirty-second Report of the Business Advisory Committee presented to the House on the 17th April, 1956."

Shri Kamath (Hoshangabad) : With regard to this motion I would at the outset make a request to you that as provided by the rules time may be

given to us to table amendments, because I find there are certain proposals embodied therein with which I am not in agreement, and many of my colleagues are also not in agreement. It can stand over till tomorrow when we can move amendments. If in your discretion, though not in consonance with the rules, you are not pleased to accede to my request, and you do not hold it over till tomorrow, I shall submit....

Mr. Speaker : Tomorrow is a holiday.

Shri Kamath : Then, day after tomorrow.

Mr. Speaker : Whatever he has to say he may say now. I will waive the rule as to last-minute amendments. It was presented yesterday. The hon. Member who is always alert should have tabled an amendment.

Shri Kamath : We got it this morning.

Mr. Speaker : The Business Advisory Committee's report was presented to the House on the 17th April.

Shri Kamath : We received a copy only this morning.

Mr. Speaker : What are the amendments?

Shri Kamath : I beg to move :

That at the end of the motion the following be added :

"subject to the modification that for 'three days' recommended for the States Reorganisation Bill 'four days' shall be substituted."

Shri U. M. Trivedi (Chittor) : Five days.

Shri Kamath : I was first thinking of five days; I would still be happy to have five days. But certainly it should be not less than four days. The tendency in every session is to expedite business—rather unduly—towards the close. Winter and spring have come and gone, and as this long session drags on, sweating and panting, to its weary close....

Mr. Speaker : All that is unnecessary. We have to dispose of the whole thing within half an hour. So, what I would suggest to this. Let the hon. Member address himself to the subject-matter, namely the need to increase the time from three to five days. The whole

[Mr. Speaker]

discussion on this motion will have to be finished within half an hour. If the preamble alone takes half an hour, then what am I to do?

Shri Kamath : I shall finish in about three and a half minutes.

Shri B. S. Murthy (Eluru) : It is summer, and it is nearing twelve o'clock.

Shri Kamath : I was saying that as the session drags on to its weary close in loony June—I am using the word 'loony' not in its customary sense, but as an adjective of the word 'loo', because there is a lot of loo in June—there is this inevitable tendency towards hustling and throttling. And this is evident in the arrangement of business in this report.

This Bill, as the House is well aware, is a mammoth Bill, affecting all the States in India, and having a bearing on so many articles of the Constitution. It goes to the very root of the Constitution and also to the root of administrative reorganisation in India. Since Independence,—I have no hesitation in saying—this is perhaps one of the most important, if not the most important, Bill that this House has considered.

I understand that the Companies Bill was discussed before it went to a Joint Committee, for more than six or seven days. I was not in the House, but that is what I learn. When that is the case, I fail to see how this most fundamental, radical, important and emergent Bill could be allotted anything less than a full week, that is to say, five days, excluding half a day for the private Members' Bills on Friday; that is the minimum that should be allotted to this Bill.

Unless that is done, we shall not be able to make any useful and effective contribution to the debate. Apart from that, the time-lag that has been fixed between the introduction of the Bill and the discussion on Monday comes only to three or four or five days. And only this morning, we got a bundle.....

Dr. Lanka Sundaram (Visakhapatnam) : Only Sunday comes in between.

Shri Kamath : I think the time-lag is only two or three days. Only this morning, a bundle of reports was dumped at our residences.

An Hon. Member : Have you opened them and seen?

Shri Kamath : I got them only this morning. It was a bundle of reports I could not even count them, because there were so many. Do Government honestly believe that we can go through these reports, which are thirty or thirty-five in number, of various sizes and shapes within a space of two or three or four days? That is the other point that I would like to impress upon you and the House namely that there should be a greater time-lag between now and the discussion, say, at least ten or fifteen days if possible, and certainly not just three or four or five days only.

The first aspect that I want to impress upon you and the House is that the Bill should be allotted a whole week for discussion, before it goes to the Joint Committee. I would, therefore, move these verbal amendments of mine and I would earnestly request you to put them to the vote of the House.

Mr. Speaker : The hon. Member wants four days instead of three days?

Shri Kamath : Five days.

Mr. Speaker : The hon. Member said five days earlier, and then he changed it to four days.

Shri Kamath : I said, a minimum of four days. If you would agree, I shall make it five days. From three days, it should be increased to five days, and there should be a time-lag of about ten days at least between now and the discussion.

Shri U. M. Trivedi : I think there is very great force in what my hon. friend Shri Kamath has said. Today, we have received some bundles, and we are going to receive some more bundles. At least, those of us who are being affected by the provisions of the new Bill, living in Madhya Bharat and going into the new Madhya Pradesh, and being transferred from one place to another, or those of us in Rajasthan who are being affected by it, will have to study the position in the various debates that have taken place, of which the copies have been delivered only this morning at five o'clock. We have only been able to count how many copies we have received. I for my part have not been able even to read them. Since this morning, I would say, right from 4 A.M. in the early morning, some of us have been working hard, because we are members of a Select Committee. We also should have breathing-time to study the things that are coming before us.

We should not be rushed into doing these things in haste.

This being an important Bill, we should be given time to go through the bundles that we have received. Today so many things are being brought up and placed before us. One Bill is introduced, another is withdrawn, and on top of it all, the SRC Bill is introduced. The implications of each one of these have not been studied. And yet we are being told that we have to come and finish the whole thing within three days, including all these amendments that are following consequentially. I should say that it is high time that we put a stop to this sort of thing and we are given sufficient time to apply our mind to whatever things are placed before us. Five days' time will not be sufficient to enable us to apply our minds to them fully. But at least five days must be allotted for this purpose.

Shri Ramachandra Reddi (Nellore) : I have to point out one thing. Evidently, it seems to be a typing mistake. The time allotted for the discussion of the Second Five Year Plan was 18 hours, but it has been put down here as only 8 hours.

Mr. Speaker : It is 18 hours, and not 8 hours.

Shri Ramachandra Reddi : I would also like to point out that the Scheduled Castes and Scheduled Tribes Order Amendment Bill might not be taken up now, but it might be taken up after the States Reorganisation Bill is covered.

Mr. Speaker : This committee is concerned only with the allotment of time. When the Bill will be taken up is not to be decided by the Business Advisory Committee.

Dr. Lanka Sundaram : My suggestion is that it might be the recommendation in the name of the committee as it happens to be so, before the House. That may be recorded by you, and this Bill may be taken up after the SRC Bill.

Shri Gadgil (Poona Central) : Three days' time is not bad, but if the House agrees to four days' time, it will be good.

Shri V. G. Deshpande (Guna) : I want to make one submission. I disagree with my hon. friend Shri Kamath who wants only five days. Considering the importance of the Bill, I think

at least one week should be given, and that is the wish also of this side of the House.

The Minister of Home Affairs (Pandit G. B. Pant) : The matter was discussed in the Business Advisory Committee, and I believe that all the groups and parties were represented there.

Shri Kamath : There were so many absentees.

Pandit G. B. Pant : If there were absentees, well, I think, they have our sympathy.

Shri Kamath : Do not penalise the House for that.

Pandit G. B. Pant : But those who were present should not be punished for discharging their duty.

Shri Kamath : That is not fairness.

Pandit G. B. Pant : Those who were present there, and who cared to attend that meeting, I am informed, unanimously fixed up this time-table.

Now, it is for the House to decide whether it should respect the decisions reached unanimously by its representatives, or whether they should be tampered with and upset by the House. So far as I am concerned, I am in the hands of the House.

Shri Kamath : Very good. That is the right spirit.

Pandit G. B. Pant : But this Bill is not coming, so far as its provisions are concerned, before the House for the first time. Shri Kamath said that the Bill is a mammoth one. The Bill is not mammoth, but we had a mammoth debate over the provisions of this Bill, some weeks ago, and we had a debate which lasted longer than any other debate on any other question or on any other report in this House.

Shri M. S. Gurupadaswamy (Mysore) : Not on the Bill.

Pandit G. B. Pant : In the circumstances, I think, every hon. Member had an opportunity of expressing his views on the subject-matter of the Bill.

Shri Kamath : No.

Pandit G. B. Pant : If some of them were abstemious enough then, they would perhaps let others have the long rope even now. They are free to choose their course. But so far as the present

[Pandit G. B. Pant]

motion is concerned, it is only for reference of the Bill to a Joint Committee. In the Joint Committee, we will have the opportunity of examining every single article and clause and sentence. So I feel that nothing will be lost if the proposals unanimously accepted in the Business Advisory Committee are adopted by this House. But, as I said, I am in the hands of the House, and the time of the House is as much valuable for me as for every other Member of the House. So if the House considers that the decision taken by the Business Advisory Committee with unanimity should be upset, it is for the House to decide.

Shri T. S. A. Chettiar (Tiruppur): May I say a word?

Mr. Speaker: I am not going to allow any hon. Member to speak after the Minister.

Shri Kamath: The amendment may be put to the vote of the House.

Mr. Speaker: I will certainly put the amendment to the vote of the House, and thereafter, if the amendment is carried, I will put the main motion with that amendment, or if the amendment is rejected, the main motion as it is.

Shri Kamath: May I suggest that to the amendment a clause may be added to the effect that the period of 5 days may be increased at your discretion?

Shri Gadgil: May I make a suggestion? If after going through three days' debate, the Chair comes to the conclusion that a few more hours or one day is necessary, that discretion may be left to you.

Mr. Speaker: No, no. I will strictly go by the law. Three days have been recommended by the Business Advisory Committee. The amendment is that from three days it may be raised to five days.

Pandit S. C. Mishra (Monghyr—North-East): There is another point, about the time-lag.

Mr. Speaker: Order, order. I am not going to allow this sort of thing. There must be an end to this. What is this about? After I give an opportunity to Members to make their statements, I hear the Government spokesman and then put the motion to the vote of the

House. If the hon. Member wanted to speak, he might have had an opportunity earlier.

Now, the question is . . .

Pandit S. C. Mishra: What I wanted to say was that the amendment has two parts.

Mr. Speaker: Order, order. Whatever it may be, he must have had an opportunity earlier. If he wanted to speak, I would have given him an opportunity.

I was presiding over the deliberations of the Business Advisory Committee. Again, I have to make the remark that this is an unfortunate thing; it appears as if the Mover makes the motion that the Report of the Committee may be accepted, and then there is only criticism. Other hon. Members who are parties to that Report do not get up and support it, saying how it has been arrived at, what are the points and so on. I have already been insisting upon those hon. Members to do this. It is their duty to do so. If they want to say that they disagree with this, let them say so. It appears as if again and again it is the unfortunate duty of only one individual to come and support the motion, and then he is accused as if he is in the dock. What is this attitude about? If this goes on, I will disband the Business Advisory Committee altogether. (*Interruptions.*)

Shri Kamath: Yes.

Mr. Speaker: It is left to me to decide.

The point is this. After all, hon. Members will kindly consider without any passion as to whether this Bill is going to be thrown out even at the consideration stage. There is no such chance. Here and there, with respect to certain recommendations in the Bill, there may be differences of opinion. People have to sit together. There will be a motion for reference to a Joint Committee where these differences of opinion will be ironed out. There are cases where a Bill is opposed on the principle itself. That may be opposition on various grounds to the consideration motion being carried, in which case I will certainly say that a longer time-lag must be given to the House to consider, as to whether the Bill ought to be thrown out at that stage or not. But here there is absolutely no likeli-

hood of that. As far as we are able to judge, nobody is against the entire Bill altogether.

Therefore, the Bill will go to the Joint Committee. Hon. Members will have an opportunity to state their points of view there. This applies not only to the Members of the Joint Committee, but to every hon. Member of this House, who will be entitled to sit there and debate, though he may not be entitled to vote. Afterwards, it will come back to this House. Then once again, this House will have an opportunity to go into the matter.

The time of the House is limited. Of course, even if it is allowed for ten days, there may be no limit. I am only appealing to hon. Members to consider whether at this stage it is necessary to enlarge the allotment of time from three hours to five hours. If, after it returns from the Joint Committee, hon. Members have got any difficulties, we will consider whether we should not have sufficient time to go into the matter. This is the only point before the House.

The question is :

That at the end of the motion the following be added :

"subject to the modification that for 'three days' recommended for the States Reorganisation Bill 'five days' shall be substituted".

Those in favour will say 'Aye'.

Some Hon. Members : 'Aye'.

Mr. Speaker : Those against will say 'No'.

Several Hon. Members : 'No'.

Mr. Speaker : The 'Noes' have it. The 'Noes' have it.

Some Hon. Members : The 'Ayes' have it.

Mr. Speaker : Those hon. Members who are in favour will kindly stand in their seats.

Shri U. M. Trivedi : There must be twenty-one hon. Members are in favour.

Mr. Speaker : No. I am counting. of the amendment.

Shri V. G. Deshpande : We are not counted.

Mr. Speaker : Those who are against will kindly rise in their seats. I see a large number.

An overwhelming majority is against the amendment and it is negatived.

The motion was negatived.

Shri Kamath : Then make it four days. There is a second amendment about time-lag.

Mr. Speaker : The hon. Member reads the rules again and again. The Business Advisory Committee does not say that a Bill may be taken up immediately or later on. It decides only the question of allotment of time.

Now, I will put the main motion to the vote of the House.

The question is :

"That this House agrees with the Thirty-second Report of the Business Advisory Committee presented to the House on the 17th April 1956."

The motion was adopted.

JAMMU AND KASHMIR (EXTENSION OF LAWS) BILL

Shri Raghavachari (Penukonda) : With your permission, I want to raise a point of order about the motion that is now coming about the withdrawal of the Constitution (Sixth Amendment) Bill.

Mr. Speaker : Let the motion be moved first.

The Minister of Home Affairs (Pandit G. B. Pant) : I beg to move for leave to introduce a Bill to provide for the extension of certain laws to the State of Jammu and Kashmir.

Mr. Speaker : There is an earlier motion relating to withdrawal of a Bill.

Pandit G. B. Pant : That is lower down in my list. I will come to that.

Mr. Speaker : The question is :

"That leave be granted to introduce a Bill to provide for the extension of certain laws to the State of Jammu and Kashmir."

The motion was adopted.